

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:918

ANSWERED ON:04.08.2011

APPOINTMENT OF JUDGES

Meghwal Shri Arjun Ram ;Mishra Shri Mahabal ;Singh Alias Pappu Singh Shri Uday;Swamygowda Shri N Cheluvarama Swamy  
;Vardhan Shri Harsh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether Government is considering any proposal to change the procedure for appointment of Judges to the High Courts and the Supreme Court so as to make it more transparent;
- (b) if so, the details thereof; and
- (c) the time by which the proposal is likely to be implemented?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (c) The existing procedure for appointment of Judges of the Supreme Court and the High Courts is based on the Supreme Court Judgment dated October 6, 1993 in the case of Supreme Court Advocates on Record & Anr. Vs. Union of India, and the Advisory Opinion Of the Supreme Court dated October 28, 1998. The procedure has been debated in various fora and there have been demands to change the same. However, there is, at present, no specific proposal under consideration of the Government to bring about any change in the present system of appointment of Judges in the Supreme Court and the High Courts.